

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Interlocutory Application No. 2065/2022
Un-numbered Company Appeal (AT) (Insolvency) No. ____/2022
(F.No.27.05.2022/NCLAT/UR/01342)

In the matter of:

Sajidabanu Firoz Kaliwala Proprietor
of M H Trading & Anr.

.... Appellants

Versus

Agarwal Mittal Concast Pvt. Ltd. & Ors.

.... Respondents

Appearance: None for the Appellants.

11.07.2022

This hearing has been held through video conferencing.

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 30.05.2022 and the Office after scrutiny of the Memo of Appeal on 01.06.2022, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 02.06.2022. The Appellants re-filed the Memo of Appeal on 08.06.2022. It is stated in the Interlocutory Application (IA) that 31 days' delay occurred due to resubmitting of legible copies of some annexures documents; to place some papers on portrait size; to change case title at NCLAT portal; and to affix court stamp etc., which is not deliberate and same is bonafide, hence, the same may kindly be condoned.

3. None appeared on behalf of the Appellants. Perused the averments made in the IA as well as Office report.

4. The Appellants were required to re-file the Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellants re-filed the Memo of Appeal with a delay of 31 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

5. List the case before the Hon'ble Bench under the heading 'for admission with defect (fresh case)'.

(Peeush Pandey)
Registrar